C. A. T. Bench, JAIPUR



Date of Order Orders 0.A.No.467/93 12.13.94 Mr.M.Rafiq - Counsel for applicants Mr. Kunal Rawat - Counsel for respondent. Heard the learned counsel for the parties. The case of the applicant is that the respondent Smt. Bhaqwati Devi was a contract labour employed with the Contractor. Assuming it to be so, the provisions 23 of the Contract Labour (Regulation & Abolition) Act, provides that the applicant will be the principal employer though the labour is engaged through the The rights accruing under the said Act shall always) with the applicant. No case is made out. The O.A. is dismissed with no order as to costs. (D.L.Mehta) (O.P. Shawma) Member(A). Vice Chairman. Central Administrative Tribunal Jaipur Death, JAIPUR Certifica That I's Forther Action is Required To Be Taken & The Case is For Consignment To Record.

Dealing Assit, Record Section Officer

(Judicial)

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